

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).2421-2431/2021

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

M/S MAWANA SUGARS LIMITED & ANR.

Respondent(s)

(IA No. 101444/2022 - DELETING THE NAME OF PETITIONER/RESPONDENT
AND IA No. 101445/2022 - EXEMPTION FROM FILING O.T.)

WITH

C.A. No. 2443-2453/2021 (III-A)

(IA No. 127705/2023 - ADDITION / DELETION / MODIFICATION PARTIES,
IA No. 114505/2023 - DELETING THE NAME OF PETITIONER/RESPONDENT, IA
No. 130587/2023 - EXEMPTION FROM FILING O.T. AND IA No. 114504/2023
- EXEMPTION FROM FILING O.T.)

C.A. No. 2454-2464/2021 (III-A)

(IA No. 127805/2023 - ADDITION / DELETION / MODIFICATION PARTIES,
IA No. 114543/2023 - DELETING THE NAME OF PETITIONER/RESPONDENT, IA
No. 127806/2023 - EXEMPTION FROM FILING O.T. AND IA No. 114539/2023
- EXEMPTION FROM FILING O.T.)

C.A. No. 2432-2442/2021 (III-A)

(IA No. 136608/2019 - APPLICATION FOR SUBSTITUTION AND IA No.
114507/2023 - DELETING THE NAME OF PETITIONER/RESPONDENT)

Date : 16-10-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE RAJESH BINDAL
[IN CHAMBER]

For Appellant(s) Mr. Varun Sarin, Adv.
Ms. Parul Dutta, Adv.
Mr. Ashok Mathur, AOR

Mr. Rohit K. Singh, AOR
Mr. Manish Kumar, Adv.
Mr. Vijay Kumar, Adv.
Mr. Pritam Bishwas, Adv.
Mr. Prakhar Srivastava, Adv.
Ms. Tania Sharma, Adv.

For Respondent(s) Mr. Rohit K. Singh, AOR

Mr. Manish Kumar, Adv.
Mr. Vijay Kumar, Adv.
Mr. Pritam Bishwas, Adv.
Mr. Prakhar Srivastava, Adv.
Ms. Tania Sharma, Adv.

M/S. Parekh & Co., AOR
Mr. Sumit Goel, Adv.
Mr. Abhishek Thakral, Adv.

Mr. Manish K. Bishnoi, AOR
Mr. Narinder K Verma, Adv.
Mr. Hitesh Lodwal, Adv.

Mr. Siddhartha Chowdhury, AOR

Mr. Bhakti Vardhan Singh, AOR
Mr. Ankit Khatri, Adv.

Mr. Prasenjit Keswani, Adv.
Mr. Upmanyu Tewari, Adv.
Mr. Nitin Sangra, Adv.
Ms. Devika Khanna, Adv.
Mrs. V. D. Khanna, AOR

Mr. P.k. Bhalla, Adv.
Mr. Praveen Kumar, AOR
Ms. Sunaina Kumar, Adv.

Mr. M. C. Dhingra, AOR

Ms. Deepshikha Sansanwal, Adv.
Ms. Sonam Anand, Adv.
Mr. Santosh Krishnan, AOR

Mr. Sanjeev Kumar Singh, Adv.
Mr. Kumar Dushyant Singh, AOR
Mr. Shighra Kumar, Adv.
Mr. Bhishm Pratap Singh, Adv.
Mr. Devansh Shekhar, Adv.
Mrs. Subasri Jaganathan, Adv.
Ms. Subasri Jaganathan, Adv.
Mr. Utkarsh Yashvardhan, Adv.

M/S. Vachher And Agrud, AOR
Mr. Aman Vachher, Adv.
Mr. Sanjeev Kumar Singh, Adv.
Mr. Dhiraj, Adv.
Mr. Akshat Vachher, Adv.

Mr. Samar Vijay Singh, AOR
Mr. Keshav Mittal, Adv.
Ms. Sabarni Som, Adv.
Mr. Aman Dev Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. No.101444 & 101445/2022 in C.A. Nos.2421-2431/2021

Common application has been filed by the appellant(s) seeking deletion of name of respondent No.2 in Civil Appeal Nos. 2421 and 2423/2021 as no relief as such has been claimed against him.

The prayer made is allowed at the risk of the appellant(s).

Application seeking exemption from filing official translation is also allowed.

I.A. Nos.114504, 114505, 127705 & 130587/2023
in C.A. Nos.2443-2453/2021

Applications have been filed seeking deletion of name of respondent No.9 in Civil Appeal No.2443/2021 and respondent No.4 in Civil Appeal No.2445/2021 as no relief as such has been claimed against them.

The prayer made is allowed at the risk of the appellant(s).

Applications seeking exemption from filing official translation are also allowed.

I.A. Nos.114543, 114539, 127805 & 127806/2023
in C.A. Nos.2454-2464/2021

Applications have been filed seeking deletion of name of respondent No.9 in Civil Appeal No.2454/2021 and respondent No.4 in Civil Appeal No.2456/2021 as no relief as such has been claimed against them.

The prayer made is allowed at the risk of the appellant(s).

Applications seeking exemption from filing official translation are also allowed.

I.A. No.136608/2019 & I.A. No.114507/2023
in C.A. Nos.2432-2442/2021

I.A. No.136608/2019 has been filed seeking substitution in respect of deceased respondent No.4.

Learned counsel for the appellant submitted that the name of the said respondent may also be deleted as no relief as such has been claimed against him.

I.A. No.136608/2019 is accordingly disposed of as infructuous.

I.A. No.114507/2023 has been filed seeking deletion of name of respondent No.9 in Civil Appeal No.2432/2021 as no relief as such has been claimed against him.

The prayer made is allowed at the risk of the appellant.

Learned counsel for the appellants submitted that the respondent No.4 in Civil Appeal No.2441/2021 is arrayed as respondent No.2 in Civil Appeal No.2430/2021 and respondent No.5 in Civil Appeal No.2442/2021 is arrayed as respondent No.2 in Civil Appeal No.2431/2021. The aforesaid unserved respondents in the aforesaid appeals are deemed to be served in the other connected appeals as the issues raised in the bunch of appeals are common and all are to be listed together.

Cause title be amended accordingly in all the above matters.

As the matters are complete, the same may be processed for listing in the Court.

(RAVI ARORA)
COURT MASTER (SH)

(GURCHARAN SINGH KUKAL)
COURT MASTER (NSH)